ITEM NO.3

COURT NO.2

SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2863/2023

(Arising out of impugned final judgment and order dated 22-12-2022 in CRLM No. 58987/2022 passed by the High Court Of Judicature At Patna)

SHEIKH BHOLA

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

Date : 19-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE SUDHANSHU DHULIA HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)	Mr. S. K. Verma, AOR Mr. Ibrahim Ahmad, Adv. Mr. Janmejay Verma, Adv. Ms. Akanksha Verma Chandok, Adv. Mr. Abhishek Sharma, Adv.
For Respondent(s)	Mr. Devashish Bharuka, AOR Ms. Sarvshree, Adv. Ms. Swati Mishra, Adv.

UPON hearing the counsel the Court made the following O R D E R

Learned counsel for the respondent-State rightly points out that though the petitioner has joined the investigation, there is no disclosure of the fact that in four other cases filed under Section 307 IPC the petitioner was arrested and ultimately got bail.

1

We believe the suggestion of the learned counsel for the respondent that in the proforma for seeking anticipatory bail a disclosure should be made of other pending cases to the knowledge of the petitioner and whether he has been declared as a proclaimed offender has some merit The Registry to examine this aspect.

Learned counsel for the respondent states that just two weeks before the incident in question, the petitioner was arrayed as an accused under Section 307 of the IPC once again.

We have examined the facts of the case and the prior history of the petitioner who seems to be a repeat offender.

In the facts and circumstances of the case, we are not inclined to entertain the petition.

The special leave petition stands dismissed accordingly.

Pending application stands disposed of.

(RASHMI DHYANI PANT) COURT MASTER (POONAM VAID) COURT MASTER

2